

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP. No. /199

Union of India Versus V.K. Leachlal

Date of Order

Orders

MA No. 221 /97 (OA No. 234 /93)

14-8-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

Officed
Recd. A.D.
Notice
to App. Et
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Vide
Dated

This is a Misc. Application seeking extension of
time of four months for implementing the Tribunal's
order dated 13-1-1997.

Issue notice of this Misc. Application to the
applicant in the OA returnable on 29-9-1997.

R
(Ratan Prakash)
Judicial Member

29-9-1997

R
(O.P.Sharma)
Administrative Member

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

This is a Misc. Application filed by the official respondents in the OA, No.234/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-97. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-97. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997. The MA stands disposed of accordingly.

O
(O.P.Sharma)
Administrative Member

G.K.
(Gopal Krishna)
Vice Chairman

Copy of order
passed to
applicant
Vide 273
dated 22-10-97